

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 375/MP/2026

Subject : Petition under Section 79(1)(b) of the Electricity Act, 2003, read with Article 18.1 of the Power Purchase Agreement dated 22.04.2007 entered into between Gujarat Urja Vikas Nigam Limited and Tata Power Company Limited seeking approval of the Second Supplemental Power Purchase Agreement dated 23.03.2026.

Petitioner : Gujarat Urja Vikas Nigam Limited (GUVNL)

Respondent : Tata Power Company Limited (TPCL)

Date of Hearing : **09.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, GUVNL
Ms. Ranjitha Ramachandran, Advocate, GUVNL
Ms. Srishti Khindaria, Advocate, GUVNL
Shri Venkatesh, Advocate, TPCL
Shri Shryeshth Ramesh Sharma, Advocate, TPCL
Ms. Shubhi Sharma, Advocate, TPCL
Shri Aashwyn Singh, Advocate, TPCL
Shri Vedant Choudhary, Advocate, TPCL
Ms. Shambhavi Jha, Advocate, TPCL
Ms. Vandana Ragwani, Advocate, TPCL

Record of Proceedings

During the hearing, the learned senior counsel for the Petitioner and the learned counsel for the Respondent/TPCL made their respective submissions on the Commission's jurisdiction to approve the Supplemental PPA and also the terms and conditions agreed upon by the parties therein.

2. Considering the above submissions, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)